

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.188/MP/2019 along with IA No. 66/2019

- Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes arising out of and in relation to the Power Sale Agreement (PSA) dated 15.9.2006 between erstwhile Punjab State Electricity Board, i.e. the predecessor of Punjab State Power Corporation Ltd. (PSPCL) and PTC India Ltd. (PTC) for purchase of 340 MW of power from 1200 MW Teesta-III Hydro-electric Project of Teesta Urja Ltd. pursuant to the PPA dated 28.7.2006 between PTC and TUL and the BPTA dated 4.6.2010 signed between PGCIL, PSPCL, other Discoms of Uttar Pradesh, Rajasthan & Haryana and PTC.
- Date of Hearing : **13.9.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : PTC India Ltd. (PTCIL) and Anr.
- Respondents : Punjab State Power Corporation Limited (PSPCL) and Anr.
- Parties Present : Shri Ravi Kishore, Advocate, PTCIL
Shri Keshav Singh, Advocate, PTCIL
Shri Manish Kumar, TUL
Shri Vidhan Vyas, Advocate, TUL
Ms. Poorva Saigal, Advocate, PSPCL
Ms. Suparna Srivastava, Advocate, CTUIL
Shri Tushar Mathur, CTUIL
Ms. Divya Sharma, CTUIL
Shri Swapnil Verma, CTUIL
Shri Ranjeet Singh, CTUIL
Shri Priyansi Jadiya, CTUIL
Shri Anupam, CTUIL

Record of Proceedings

At the outset, learned counsel for the Respondent, PSPCL submitted that the Government of Punjab has constituted a sub-committee of cabinet ministers to oversee the negotiations between the Petitioner and PSPCL with regard to the supply of 340 MW power from 1200 MW Teesta III Hydro Electric Project and thus, the matter may be deferred for 4 to 6 weeks so that negotiations between the parties could be concluded. The said request was not opposed by the learned counsel for the Petitioners, and accordingly, the matter was adjourned by the Commission. The Commission observed that no further adjournment will be allowed in the matter.

2. The Petition will be listed for hearing on **10.11.2023**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)